

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA No. 1384/2002

New Delhi this the 24th day of May, 2002

Hon'ble Dr. A. Vedavalli, Member (J)
Hon'ble Shri Govindan S. Tampli, Member (A)

Srikrishna Das
S/O Shri Deokrishna Das,
R/O A-40, Gulab Bagh,
New Delhi-59

..Applicant

(By Advocate Dr. Surat Singh)

VERSUS

1. Union of India through
Secretary,
Ministry of Health and
Family Welfare, Nirman Bhawan,
New Delhi.
2. Director General of Health
Services, Nirman Bhawan,
New Delhi.
3. Medical Superintendent,
Dr. Ram Manohar Lohia Hospital,
New Delhi.
4. Deputy Director (Admn.),
Dr. Ram Manohar Lohia Hospital,
New Delhi.
5. Secretary, Expenditure,
Ministry of Finance, South
Block, New Delhi.

..Respondents,

O R D E R (ORAL)

(Hon'ble Dr. A. Vedavalli, Member (J))

Heard.

2. Learned counsel for the applicant submits that Shri Srikrishna Das the present applicant is aggrieved by the non regularisation of his services even though he has been continuously working on the post of Phychiatric Social Worker since 1981 i.e., for



the last more than 20 years. He also submits that in spite of several representations dated 4.10.2001, 6.12.2001 and dated 14.2.2002 (Annexure A-3 colly), the same have still not been disposed of by the respondents. Learned counsel for the applicant submits that he will be satisfied if OA is disposed of at the admission stage itself with a direction to the respondents to dispose of the same within a reasonable time frame and with liberty to approach the Tribunal again if any, grievance still survives thereafter.

2. on a consideration of the matter and after hearing the learned counsel for the applicant, the OA is disposed of at the admission stage with the following directions:-

(i) The respondents are directed to examine all the aforesaid representations on their merits in the light of the relevant rules/instructions and judicial pronouncements on the subject and dispose of the same with a detailed and speaking order under intimation to the applicant within two months from the date of receipt of a copy of this order.

(ii) If any grievance still survives thereafter, it will be open to the applicant to approach this Tribunal again

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in fresh original proceeding, if so advised, in accordance with law.

3. Registry is directed to send a copy of the OA also to the respondents along with a copy of this order.

(Govindan S. Tampli)
Member (A)

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A. Vedavalli
(Dr. A. Vedavalli)
Member (J)